

MR. DEPUTY-SPEAKER: I will now put to the vote all the amendments move by Shri P. K. Kodiyan.

Amendments Nos. 38 to 46 were put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That clause 20, as amended, stand part of the Bill."

The motion was adopted.

Clause 20, as amended, was added to the Bill."

Clause 21— (Transitional provisions)

Amendment made:

"page 11, line 12,—

for "21" substitute "22" (52)

(Shrimati Sheila Kaul)

MR. DEPUTY-SPEAKER: The question is:

"That clause 21, as amended, stand part of the Bill"

The motion was adopted.

Clause 21, as amended, was added to the Bill.

Clause 22— (Saving)

Amendment made:—

"Page 11, line 32,—

for "22" substitute "23" (53)

(Shrimati Sheila Kaul)

MR. DEPUTY-SPEAKER: The question is:

"That clause 22, as amended, stand part of the Bill"

The motion was adopted.

Clause 22, as amended, was added to the Bill.

Clause 1—(Short title and commencement)

Amendment made:—

"Page 1, lines 3 and 4,—

for "(Third Amendment) Act, 1980"

Substitute "(Amendment) Act, 1981" (2)

Shrimati Sheila Kaul)

MR. DEPUTY-SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill"

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made.

"Page 1, line 1,—

for "Thirty-first" substitute "Thirty-second" (1)

(Shrimati Sheila Kaul)

MR. DEPUTY-SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill"

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The title was added to the Bill.

SHRIMATI SHEILA KAUL: I bring to move:

"That the Bill, as amended, passed"

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be passed"

The motion was adopted.

20.35 hrs

ARREST AND RELEASE OF MEMBER

MR. DEPUTY-SPEAKER: I have to inform the House that the Speaker has received the following communications dated 22nd December, 1981,

from the Deputy Commissioner of Police, New Delhi District, New Delhi, today:

(i) "I have the honour to inform you that I have found it my duty in the exercise of my powers that Shri T.S. Negi, Member of Lok Sabha who alongwith his 21 other Party workers voluntarily violated prohibitory orders promulgated under Sec. 144 Cr. P. C. on Rajpath-Rafi Marg crossing at about 2.15 p.m. be arrested in case FIR No. 655 dated 22nd December, 1981 under Section 188 IPC Police Station Parliament Street, New Delhi. He is being produced before the area Judicial Magistrate."

(ii) "Kindly refer to this office letter dated 22nd December 1981.

informing you that Shri T.S. Negi, Member of Lok Sabha was arrested in case FIR No. 655 dated 22nd December, 1981 under Section 188 IPC, Police Station Parliament Street, New Delhi.

"The Member of Parliament, alongwith his other Party Workers was produced in the Court of Metropolitan Magistrate, Patiala House, New Delhi at 15.45 hours. The court admonished them including the Member of Lok Sabha and set them free."

20.37 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, December 23, 1981/Pausa 2, 1903  
(Saka)